

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CRI-17-2020

Mr. Kingsley Echezona Igweze **.... Petitioner**

Versus

State and Anr. **.... Respondents.**

Shri K. Poulekar, Advocate for the Petitioner.

Shri Pravin Faldessai, Additional Public Prosecutor for the Respondents.

Coram : NUTAN D. SARDESSAI, J.

Date : 21st July, 2020

P.C.:

Heard Shri K. Poulekar, learned Advocate for the petitioner who contended that there was no condition imposed by the learned Additional Sessions Judge to submit the Leave and Licence Agreement with Form 'C' though such the said condition was imposed while ordering his release on bail on furnishing the surety and other particulars as directed pursuant to the order dated 07.02.2020. It was therefore his contention that this condition had to be dispensed with and necessary orders be passed in that regard.

2. Shri Pravin Faldessai, learned Additional Public Prosecutor on behalf of the State submitted that the petitioner was required to furnish his detailed address in the

State of Goa with proof which took within its sweep the requirement of furnishing the Leave and Licence Agreement alongwith the 'C' Form being a foreigner. Therefore, there was nothing amiss in the order passed by the learned Additional Sessions Judge and there was no question of modifying the order or changing the terms thereof to suit the petitioner's case.

3. i have heard the submissions and besides perused the order of the learned Additional Sessions Judge which clearly contemplates that he must furnish his detailed address of stay in Goa **with proof** to the Investigating Officer. In my considered opinion it would take within its sweep the necessity of furnishing the document to confirm his residence in Goa and being a foreigner he would be required to furnish the details in the prescribed Form 'C'. However, the petitioner is given the liberty to furnish these details no sooner he is ordered to be released on bail by the learned Additional Sessions Judge and he shall comply with the said order within a week thereof.

4. In these terms the application stands disposed off.

5. All concerned to act on the basis of the authenticated copy of this order.

Nutan D. Sardesai, J.